

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 4**  
**IA-2903, 2909/ND/2021**  
**(IB)-1489/ND/2018**

**IN THE MATTER OF:**

Anuj Kumar Tiwari	...	Applicant
Vs.		
Adharshlia Country Homes Pvt. Ltd.	...	Respondent

**Order under Section 9 of IBC.**

**Order delivered on 14.07.2021**

**Coram:**

**SHRI P.S.N PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Liquidator : Mr. Sanjay Agrawal CA, Mr. Vinod Chaurasia, Adv.

**ORDER**

**IA-2903/ND/2021:**

This is 4<sup>th</sup> Progress Report for the quarter ended June-2021 under Regulation 15(1) of IBBI (Liquidation Process) Regulations-2016. The same is taken on record with all just exceptions. Place it with the main file for further reference.

IA is **disposed of**.

**IA-2909/ND/2021:**

This is an application under Regulations 44(2) of IBBI (Liquidation Process) Regulations-2016 for extension of time limit to liquidate the Corporate Debtor. Heard the submissions made by the Counsel for the Applicant as well as perused the contents of the application. This Tribunal is convinced that there are cogent reasons with seeking the extension 3 months time is granted by way of extension from 19 July 2021.

Application is **allowed**.

**Sd/-**  
**K.K. VOHRA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**P.S.N PRASAD**  
**MEMBER (JUDICIAL)**